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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 167/9/NCLT/AHM/2017


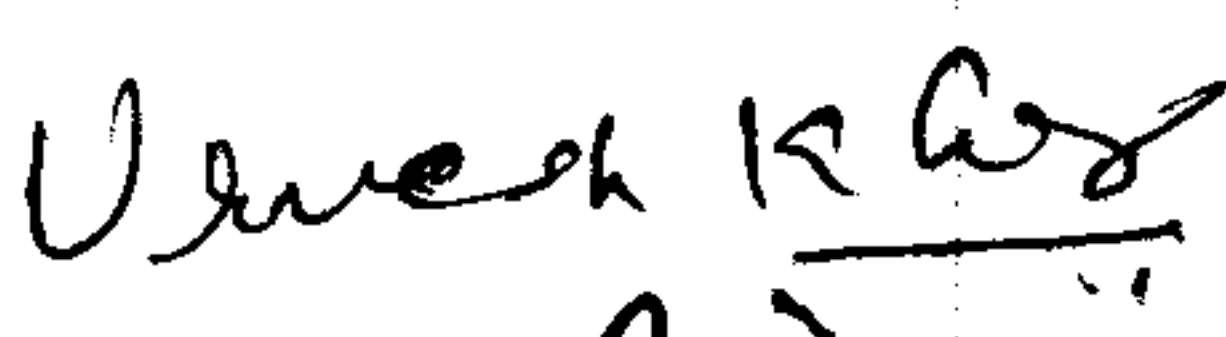

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.01.2018**

Name of the Company: Deep Constructions Co.
V/s.
Balaji Heavy Lifters Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NINEETA MAHESHWARI	IP.		
2.	Urvesh K Gor for Vishwas Shah	Advocate	Respondent	
	ARPIT SINGHVI	ADVOCATE	PETITIONER	

ORDER

Learned Advocate Mr. Arpit Singhvi present for operational Creditor/ Petitioner.
Learned Advocate Mr. Urvesh Gor i/b Learned Advocate Mr. Vishwas Shah present
for Respondent.

Proposed IRP Mrs. Vineetha Maheshwari present.

She filed Form 2.

Hence, Mrs. Vineetha Maheshwari is appointed as IRP.

There shall be public announcement of Corporate Insolvency Resolution process as
per section 15 of the Code as contemplated in section 13(1)(b) of the Code in one
English Newspaper and one Regional Newspaper having circulation where the
Registered office of company is located by IRP.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 22nd day of January, 2018.